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O.A. No. 625/09

ORDER DATED 23rd FEBRUARY, 2010

Coram:

Hon'ble Mr. C.R. Mohapatra, Member(A)

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Chandramani Jena.....Applicant.

Vs.

Union of India & Ors.Respondents.

Heard Mr. T.K. Mishra, Ld. Counsel for the applicant and Mr. S. Mishra, Ld. Addl. Standing Counsel appearing on notice for the Respondents.

2. The applicant has challenged the illegal and arbitrary deduction of amount of Rs.18,500/- from the DCRG at the time of retirement by the Respondents without giving any notice. He has already made representation dated 03.04.07 (Annexure-A/6) to Respondent No.2. According to the counsel for the applicant this representation is still to be decided as he has not received any reply/response from the concerned authorities. In the above background, the claim of the applicant is, his pension has been wrongly fixed and due to wrongly fixed pension he has suffered financial loss for a long period of time. Respondent No.2 is hereby directed to consider the points raised in his representation at Annexure-A/6 within a reasonable time, at any rate within 60 (sixty) days

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from the date of receipt of the copy of this order. Ordered accordingly.

3. In view of the above observations and directions this Original Application is disposed of at the admission stage itself. No costs.
4. Send copy of this order as well as copy of this O.A. to Respondent No.2 for compliance.


(C.R. MOHAPATRA)
ADMN. MEMBER

Kalpeswar